

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-512
(IB)-625(PB)/2018

IA-5098/2023, IA/2875/2023, CA-508/2018, CA-41/2019, CA-85/2019, CA-358/2019, CA-625/2019, CA-647/2019, CA-854/2019, CA-855/2019, CA-1087/2019, CA-2806/2019, CA-1043/2020, IA-4500/2020, Cont.P-13/2021, Appeal (IBC)16/2021, IA-541/2021, IA-1298/2021

IN THE MATTER OF:

Pankhuri Investments & Securities Ltd

.....Applicant

Vs.

Shreedhar Milk Foods Ltd

.....Respondent

SECTION

U/s 7 of (IBC) in Liq

Order delivered on 02.07.2024

CORAM:s

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Ashish Verma, Adv Salonee Keshwani in IA-2875/23
For the Respondent : Adv. Karan Aggarwal, Counsel for the Respondent in CA 508 of 2018., Anurag Anand for R-2 and R-3 in IA 854 of 2019
For the Liquidator : Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Ishaan Dhingra, Counsels, Nishant Gaurav Gupta
For the PNB : IA/5098/2023 - Mr. Rajesh Rattan Adv and Mr. Aditya Kumar advs
For the EPFO : Rony Oommen John, Piyush Swami, Advs

ORDER

Due to paucity of time, list this matter on **05.08.2024.**

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)